



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 02/2025-26 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT on 19.05.2025 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 456 applications were considered by the IMWG , out of which total 140 cases were approved (out of which 25 approved on *post-facto* basis, 39 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 76 applications approved subject to clear and unconditional NOC of one IMWG members). 23 applications have been dropped and 01 application have been rejected and 01 have been denied by IMWG members from the agenda. The remaining 291 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant

3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below –

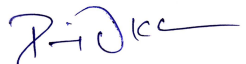
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6.	HQRSCMTAPPLY00002227AM25	Deferred
7.	HQRSCMTAPPLY00002246AM25	Deferred
8.	HQRSCMTAPPLY00002262AM25	Deferred


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संश्लेषण एवं उद्योग विभाग
Ministry of Commerce & Industry

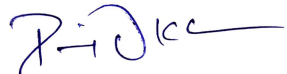
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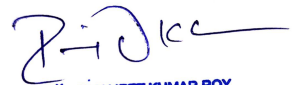
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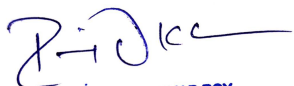
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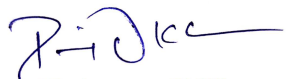
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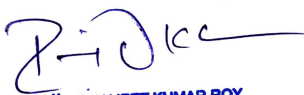
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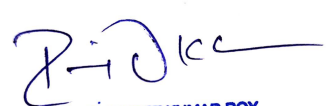
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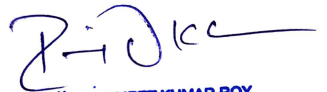
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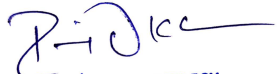
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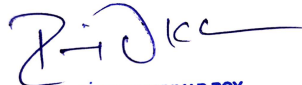
235.	HQRSCMTAPPLY00000117AM26	Deferred
236.	HQRSCMTAPPLY00000120AM26	Deferred
237.	HQRSCMTAPPLY00000121AM26	Deferred
238.	HQRSCMTAPPLY00000123AM26	Deferred
239.	HQRSCMTAPPLY00000125AM26	Deferred
240.	HQRSCMTAPPLY00000126AM26	Deferred
241.	HQRSCMTAPPLY00000127AM26	Deferred
242.	HQRSCMTAPPLY00000128AM26	Deferred
243.	HQRSCMTAPPLY00000129AM26	Deferred
244.	HQRSCMTAPPLY00000139AM26	Deferred
245.	HQRSCMTAPPLY00000143AM26	Deferred
246.	HQRSCMTAPPLY00000144AM26	Deferred
247.	HQRSCMTAPPLY00000145AM26	Deferred
248.	HQRSCMTAPPLY00000146AM26	Deferred
249.	HQRSCMTAPPLY00000147AM26	Deferred
250.	HQRSCMTAPPLY00000148AM26	Deferred
251.	HQRSCMTAPPLY00000151AM26	Deferred
252.	HQRSCMTAPPLY00000152AM26	Deferred
253. M	HQRSCMTAPPLY00000153AM26	Deferred
254.	HQRSCMTAPPLY00000154AM26	Deferred
255.	HQRSCMTAPPLY00000155AM26	Deferred
256.	HQRSCMTAPPLY00000156AM26	Deferred
257.	HQRSCMTAPPLY00000157AM26	Deferred
258.	HQRSCMTAPPLY00000161AM26	Deferred


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259.	HQRSCMTAPPLY00000162AM26	Deferred
260.	HQRSCMTAPPLY00000183AM26	Deferred
261.	HQRSCMTAPPLY00000192AM26	Deferred
262.	HQRSCMTAPPLY00000194AM26	Deferred
263.	HQRSCMTAPPLY00000198AM26	Deferred
264.	HQRSCMTAPPLY00000200AM26	Deferred
265.	HQRSCMTAPPLY00000202AM26	Deferred
266.	HQRSCMTAPPLY00000213AM26	Deferred
267.	HQRSCMTAPPLY00000215AM26	Deferred
268.	HQRSCMTAPPLY00000216AM26	Deferred
269.	HQRSCMTAPPLY00000217AM26	Deferred
270.	HQRSCMTAPPLY00000218AM26	Deferred
271.	HQRSCMTAPPLY00000219AM26	Deferred
272.	HQRSCMTAPPLY00000220AM26	Deferred
273.	HQRSCMTAPPLY00000221AM26	Deferred
274.	HQRSCMTAPPLY00000222AM26	Deferred
275.	HQRSCMTAPPLY00000223AM26	Deferred
276.	HQRSCMTAPPLY00000224AM26	Deferred
277.	HQRSCMTAPPLY00000225AM26	Deferred
278.	HQRSCMTAPPLY00000226AM26	Deferred
279.	HQRSCMTAPPLY00000227AM26	Deferred
280.	HQRSCMTAPPLY00000228AM26	Deferred
281.	HQRSCMTAPPLY00000234AM26	Deferred
282.	HQRSCMTAPPLY00000235AM26	Deferred


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283.	HQRSCMTAPPLY00000236AM26	Deferred
284.	HQRSCMTAPPLY00000237AM26	Deferred
285.	HQRSCMTAPPLY00000238AM26	Deferred
286.	HQRSCMTAPPLY00000239AM26	Deferred
287.	HQRSCMTAPPLY00000240AM26	Deferred
288.	HQRSCMTAPPLY00000241AM26	Deferred
289.	HQRSCMTAPPLY00000242AM26	Deferred
290.	HQRSCMTAPPLY00000244AM26	Deferred
291.	HQRSCMTAPPLY00000261AM26	Deferred
292.	HQRSCMTAPPLY00000266AM26	Deferred
293.	HQRSCMTAPPLY00000267AM26	Deferred
294.	HQRSCMTAPPLY00000268AM26	Deferred
295.	HQRSCMTAPPLY00000271AM26	Deferred
296.	HQRSCMTAPPLY00000272AM26	Deferred
297.	HQRSCMTAPPLY00000273AM26	Deferred
298.	HQRSCMTAPPLY00000274AM26	Deferred
299.	HQRSCMTAPPLY00000275AM26	Deferred
300.	HQRSCMTAPPLY00000276AM26	Deferred
301.	HQRSCMTAPPLY00000278AM26	Deferred
302.	HQRSCMTAPPLY00000280AM26	Deferred
303.	HQRSCMTAPPLY00000281AM26	Deferred
304.	HQRSCMTAPPLY00000283AM26	Deferred
305.	HQRSCMTAPPLY00000285AM26	Deferred
306.	HQRSCMTAPPLY00000286AM26	Deferred


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307.	HQRSCMTAPPLY00000287AM26	Deferred
308.	HQRSCMTAPPLY00000288AM26	Deferred
309.	HQRSCMTAPPLY00000289AM26	Deferred
310.	HQRSCMTAPPLY00000295AM26	Deferred
311.	HQRSCMTAPPLY00000296AM26	Deferred
312.	HQRSCMTAPPLY00000297AM26	Deferred
313.	HQRSCMTAPPLY00000298AM26	Deferred
314.	HQRSCMTAPPLY00000299AM26	Deferred
315.	HQRSCMTAPPLY00000300AM26	Deferred
316.	HQRSCMTAPPLY00000301AM26	Deferred
317.	HQRSCMTAPPLY00000302AM26	Deferred
318.	HQRSCMTAPPLY00000306AM26	Deferred
319.	HQRSCMTAPPLY00000307AM26	Deferred
320.	HQRSCMTAPPLY00000308AM26	Deferred
321.	HQRSCMTAPPLY00000309AM26	Deferred
322.	HQRSCMTAPPLY00000310AM26	Deferred
323.	HQRSCMTAPPLY00000311AM26	Deferred
324.	HQRSCMTAPPLY00000313AM26	Deferred
325.	HQRSCMTAPPLY00000314AM26	Deferred
326.	HQRSCMTAPPLY00000315AM26	Deferred
327.	HQRSCMTAPPLY00000316AM26	Deferred
328.	HQRSCMTAPPLY00000317AM26	Deferred
329.	HQRSCMTAPPLY00000319AM26	Deferred
330.	HQRSCMTAPPLY00000319AM26	Deferred


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331.	HQRSCMTAPPLY00000321AM26	Deferred
332.	HQRSCMTAPPLY00000322AM26	Deferred
333.	HQRSCMTAPPLY00000323AM26	Deferred
334.	HQRSCMTAPPLY00000324AM26	Deferred
335.	HQRSCMTAPPLY00000325AM26	Deferred
336.	HQRSCMTAPPLY00000326AM26	Deferred
337.	HQRSCMTAPPLY00000327AM26	Deferred


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4. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below .

Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00001788AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001925AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00001956AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00001964AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00002008AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00002187AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00002566AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
8.	HQRSCMTAPPLY00002224AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00002384AM25	Approved subject to receipt of clear and un-

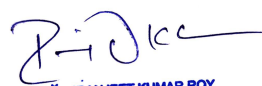
		conditional NOC of one agency
10.	HQRSCMTAPPLY00002451AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
11.	HQRSCMTAPPLY00002567AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
12.	HQRSCMTAPPLY00002578AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00001513AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00002087AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00002088AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00002593AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
17.	HQRSCMTAPPLY00002614AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
18.	HQRSCMTAPPLY00002640AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
19.	HQRSCMTAPPLY00002665AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
20.	HQRSCMTAPPLY00002668AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
21.	HQRSCMTAPPLY00002696AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
22.	HQRSCMTAPPLY00002708AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
23.	HQRSCMTAPPLY00002738AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
24.	HQRSCMTAPPLY00002739AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
25.	HQRSCMTAPPLY00002740AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


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26.	HQRSCMTAPPLY00002747AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
27.	HQRSCMTAPPLY00002836AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
28.	HQRSCMTAPPLY00002903AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
29.	HQRSCMTAPPLY00002907AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
30.	HQRSCMTAPPLY00002982AM25	Approved subject to receipt of clear and un-conditional NOC of one agency

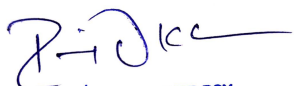
5. Cases which are Approved

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00002058AM25	Approved
2.	HQRSCMTAPPLY00002089AM25	Approved
3.	HQRSCMTAPPLY00002651AM25	Approved
4.	HQRSCMTAPPLY00002767AM25	Approved
5.	HQRSCMTAPPLY00002786AM25	Approved
6.	HQRSCMTAPPLY00002960AM25	Approved
7.	HQRSCMTAPPLY00002834AM25	Approved
8.	HQRSCMTAPPLY00002180AM25	Approved
9.	HQRSCMTAPPLY00001795AM25	Approved
10.	HQRSCMTAPPLY00002595AM25	Approved
11.	HQRSCMTAPPLY00002721AM25	Approved
12.	HQRSCMTAPPLY00002743AM25	Approved
13.	HQRSCMTAPPLY00002795AM25	Approved
14.	HQRSCMTAPPLY00002848AM25	Approved
15.	HQRSCMTAPPLY00002908AM25	Approved
16.	HQRSCMTAPPLY00002916AM25	Approved


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17.	HQRSCMTAPPLY00002998AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
18.	HQRSCMTAPPLY00002577AM25	Approved
19.	HQRSCMTAPPLY00002714AM25	Approved
20.	HQRSCMTAPPLY00002902AM25	Approved
21.	HQRSCMTAPPLY00003041AM25	Approved
22.	HQRSCMTAPPLY00003060AM25	Approved
23.	HQRSCMTAPPLY00003064AM25	Approved
24.	HQRSCMTAPPLY00003065AM25	Approved
25.	HQRSCMTAPPLY00003071AM25	Approved
26.	HQRSCMTAPPLY00003072AM25	Approved
27.	HQRSCMTAPPLY00003078AM25	Approved
28.	HQRSCMTAPPLY00003079AM25	Approved
29.	HQRSCMTAPPLY00003080AM25	Approved
30.	HQRSCMTAPPLY00003097AM25	Approved
31.	HQRSCMTAPPLY00003106AM25	Approved
32.	HQRSCMTAPPLY00003003AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
33.	HQRSCMTAPPLY00002438AM25	Approved
34.	HQRSCMTAPPLY00002750AM25	Approved
35.	HQRSCMTAPPLY00002763AM25	Approved
36.	LIMITED HQRSCMTAPPLY00002329AM25	Approved
37.	HQRSCMTAPPLY00003135AM25	Approved
38.	HQRSCMTAPPLY00003226AM25	DENIED
39.	HQRSCMTAPPLY00002976AM25	Approved
40.	HQRSCMTAPPLY00002977AM25	Approved
41.	HQRSCMTAPPLY00003029AM25	Approved

6. Cases which are DROPPED/REJECTED.


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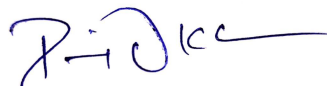
Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00002220AM25	DROPPED
2.	HQRSCMTAPPLY00002345AM25	DROPPED
3.	HQRSCMTAPPLY00002416AM25	DROPPED
4.	HQRSCMTAPPLY00002421AM25	DROPPED.
5.	HQRSCMTAPPLY00002608AM25	DROPPED
6.	HQRSCMTAPPLY00002610AM25	DROPPED
7.	HQRSCMTAPPLY00002673AM25	Deferred
8.	HQRSCMTAPPLY00002855AM25	DROPPED
9.	HQRSCMTAPPLY00002933AM25	DROPPED
10.	HQRSCMTAPPLY00002963AM25	DROPPED
11.	HQRSCMTAPPLY00003081AM25	DROPPED
12.	HQRSCMTAPPLY00002682AM25	DROPPED
13.	HQRSCMTAPPLY00002775AM25	DROPPED
14.	HQRSCMTAPPLY00002833AM25	DROPPED
15.	HQRSCMTAPPLY00003175AM25	DROPPED
16.	HQRSCMTAPPLY00003176AM25	DROPPED
17.	HQRSCMTAPPLY00000019AM26	DROPPED
18.	HQRSCMTAPPLY00000020AM26	DROPPED
19.	HQRSCMTAPPLY00000029AM26	DROPPED
20.	HQRSCMTAPPLY00000038AM26	DROPPED
21.	HQRSCMTAPPLY00000039AM26	DROPPED
22.	HQRSCMTAPPLY00000040AM26	DROPPED
23.	HQRSCMTAPPLY00000212AM26	DROPPED

8. Cases for Ex-Post- Facto approval

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00002030AM25	Post Facto Approved


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2.	HQRSCMTAPPLY00002493AM25	Post Facto Approved
3.	HQRSCMTAPPLY00003025AM25	Post Facto Approved
4.	HQRSCMTAPPLY00003166AM25	Post Facto Approved
5.	HQRSCMTAPPLY00003174AM25	Post Facto Approved
6.	HQRSCMTAPPLY00003227AM25	Post Facto Approved
7.	HQRSCMTAPPLY00003232AM25	Post Facto Approved
8.	HQRSCMTAPPLY00003234AM25	Post Facto Approved
9.	HQRSCMTAPPLY00000022AM26	Post Facto Approved
10.	HQRSCMTAPPLY00000033AM26	Post Facto Approved
11.	HQRSCMTAPPLY00000045AM26	Post Facto Approved
12.	HQRSCMTAPPLY00000054AM26	Post Facto Approved
13.	HQRSCMTAPPLY00000063AM26	Post Facto Approved
14.	HQRSCMTAPPLY00000082AM26	Post Facto Approved
15.	HQRSCMTAPPLY00000083AM26	Post Facto Approved
16.	HQRSCMTAPPLY00000084AM26	Post Facto Approved
17.	HQRSCMTAPPLY00000086AM26	Post Facto Approved
18.	HQRSCMTAPPLY00000092AM26	Post Facto Approved
19.	HQRSCMTAPPLY00000130AM26	Post Facto Approved
20.	HQRSCMTAPPLY00000193AM26	Post Facto Approved
21.	HQRSCMTAPPLY00000195AM26	Post Facto Approved
22.	HQRSCMTAPPLY00000197AM26	Post Facto Approved
23.	HQRSCMTAPPLY00000201AM26	Post Facto Approved
24.	HQRSCMTAPPLY00000249AM26	Post Facto Approved
25.	HQRSCMTAPPLY00000262AM26	Post Facto Approved


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Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.


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